

IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

THE DAY THE first DAY OF May
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN.

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN
AND
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 334/87.

BETWEEN:-

K. Satyavathi

.....APPLICANT.

AND

1) The Divisional Personnel Engineer,
0/ Divisional Rly Manager, Vijayawada,
Krishna Bridge, Vijayawada.

2) The Senior Divisional Engineer
0/ Divisional Rly Manager, Vijayawada
Krishna Bridge, Vijayawada

.....RESPONDENTS.

Application under Section 19 of the Administrative Tribunals Act, 1985, praying that in the circumstances stated therein the Tribunal will be pleased to set aside the impugned memorandum passed by the I st respondent in B/P-612/19/3-4-87 declaring it as illegal, arbitrary, unconstitutional offending Article 14 of the Constitution of India and opposed to the principle of natural justice and grant such other relief as are deemed fit and proper in the circumstances of the case.

OA. 334/87

O.A. RECD. NO. 881 of 1987

COUNSEL FOR APPLICANT : M/s M.V.K. MOORTHY
K.HARI PRASAD

COUNSEL FOR RESPONDENTS: MR. N.R. DEVARAJ, Stg.Counsel
for Rlys.

ORDERS OF THE TRIBUNAL DATED 1-5-1987.

Heard Counsel for applicant and Mr N.R. Devaraj, Stg. Counsel for Respondents.

The applicant has not exhausted the alternate remedies available to her under the Rule 17 of the Railway Servants (Discipline and Appeal) Rules, against the Order dated 3-4-1987 revising her seniority and the consequential order of a reversion dated 23-4-1987. This Tribunal cannot admit an application from an applicant who has not exhausted all the alternate remedies available under the Service Rules concerned, under Section 20 of the Administrative Tribunals Act, 1985.

As the applicant has not exhausted the remedies available to her under the Railway Servants (Discipline and Appeal) Rules, this Tribunal cannot entertain this application. The application is accordingly dismissed as premature.

B.N.Jayashankar
(B.N.JAYASIMHA)
Vice-Chairman

D.Surya Rao
(D.SURYA RAO)
Member (Judl.)

RSR